

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A. K. Singhal, Member

Shri A. S. Bakshi, Member

No. L-1/44/2010-CERC

Date of Order: 5.6.2015

In the matter of:

Determination of Point of Connection (PoC) rates and transmission losses for the period April, 2015 in accordance with Regulation 17 (2) of Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.

And

In the matter of:

- 1) National Load Despatch Centre, New Delhi
- 2) Central Transmission Utility, New Delhi

..... Respondents

ORDER

The Central Electricity Regulatory Commission (Sharing of inter-State transmission charges and losses) (Third Amendment) Regulations, 2015 was to come into force w.e.f. 1.5.2015. Accordingly, the Commission in the order dated 13.4.2015 had directed that the PoC charges rates for the period 1.5.2015 till 30.6.2015 would be determined in accordance with the Sharing Regulations after taking into account the Third Amendment.

2. The data for calculation of PoC charges and PoC losses have not yet been received from the Implementing Agency. In order to ensure that the billing and payment of the transmission charges do not suffer, we direct that billing of the PoC charges and



PoC losses shall be provisionally done as per the rates approved by the Commission for the application period January to March, 2015 vide order dated 2.1.2015 till further orders.

sd/-
(A. S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson